GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA **UNSTARRED QUESTION NO.: 4350** (To be answered on the 11th August 2016)

VIOLATION OF DGCA GUIDELINES

4350. SHRI P. NAGARAJAN SHRI S. SELVAKUMARA CHINNAYAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether about 40 Spicejet pilots are under the scanner of Directorate General of Civil Aviation (DGCA) for operating flights beyond the maximum flying hours permitted by the aviation regulator putting passenger safety at

(b) if so, the details thereof; and

(c) the action being taken or proposed to be taken against the airlines for violation of DGCA guidelines?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

(Shri Jayant Sinha)

नागर विमानन मंत्रालय में राज्य मंत्री

(a) & (b) Yes Madam, During surveillance and subsequent scrutiny of records it has been revealed that 63 pilots of M/s Spicejet had operated flights exceeding flight duty period as laid down in Civil Aviation Requirements Section 7 Series J Part-III, Issue-II.

(c) Pilots who have exceeded flight duty period more than once have been suspended for the period of 15 days. The warnings have been issued to the

pilots who have exceeded flight duty period only once.